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Central Administrative Tribunal  
Principal Bench, New Delhi.

CP-341/2003 in  
OA-765/2001

New Delhi this the 12<sup>th</sup> day of August, 2005.

Hon'ble Shri V.K. Majotra, Vice-Chairman(A)  
Hon'ble Shri Shanker Raju, Member(J)

Satya Pal Singh Verma,  
R/o 46/6-B,  
East Azad Nagar,  
Delhi-51.

..... Petitioner

(through Sh. Arun Bhardwaj, Advocate)

Versus

1. Mrs. Geeta Sagar,  
Union of India  
Through Secretary,  
Ministry of Education,  
Distt. North East & Central  
Secretariat,  
New Delhi.

2. Sh. Rajendra Kumar,  
Director of Education,  
Education Department,  
Old Secretariat, Sham Nath Marg,  
Delhi.

3. Sh. Dharambir,  
Dy. Director of Education,  
Distt. North-East,  
B-Block, Yamuna Vihar,  
Delhi.

..... Respondents

Order (oral)

Shri Shanker Raju, Member(J)

As stepping up of pay has been done by the respondents, for remaining  
grievance including retiral benefits, learned counsel of the petitioner seeks  
liberty to prefer a representation. Accordingly, C.P. is dropped with liberty.  
Notices to the respondents are discharged.

  
(Shanker Raju)  
Member(J)

/vv/

  
(V.K. Majotra)  
Vice-Chairman(A)